

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 211 of 2025

In the Matter of :-

Ashwini Kumar Mishra

...Petitioner

Vs.

State of Uttar Pradesh & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO 06 TO THE ORIGINAL
APPLICATION NO. 211 OF 2025**

MOST RESPECTFULLY SHOWETH:

1. That the above Original Application has been filed by the applicant raising a grievance against Respondent No. 2 – M/s Ansal Properties & Infrastructure Ltd., alleging encroachment and environmental violations in the area allegedly shown as green belt under the Master Plan of Ghaziabad.
2. That the answering respondent is neither a land owner, nor any stake holder in the property in question and he has not done any thing which may warrant an intervention by this Hon'ble Tribunal.
3. That the answering respondent was once employed with Ansal Properties but had resigned in 2023 and now no longer works with Respondent No 2.
4. That the answering respondent has very limited and dull memory concerning the plot number in question and it has been recalled that the property was sourced from the open market by

the current owner (Sold by original allottee to the current owner on market value) and respondent no 2 had no role to play along with answering respondent in the matter.

5. That the answering respondent is not a necessary party to the instant application and has been arrayed as respondent in gross abuse of process of law aimed solely to harass the answering respondent.
6. That there is no grievance that could have been addressed by the answering respondent and also there is no relief which could be adduced of the answering respondent.
7. That the Original applicants are wasting the precious time of this hon'ble Court by filing such fictitious and imaginary petitions.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) dismiss the Original Application
- b) Pass such other or further orders as may be deemed fit in the facts and circumstances of the case.

THROUGH

Rahul Kumar

Rahul Kumar, Advocate
A-25, 2ND Floor, Defence Colony, New Delhi – 110024
Ph: 011-47590285 | Mob: +91-9773925050
Email: rahulks2000@gmail.com

Date: 22.01.2026
Place: New Delhi

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AFFIDAVIT

I, Rohit Shukla, S/o Mr P.N. Shukla, aged about 37 years, R/o 1803-A, Tower 2A, Panchsheel Wellington Crossing Republic, Ghaziabad, Uttar Pradesh-201016, and presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am respondent no 6 in the original application and am well conversant with the facts and circumstances of the case.
2. That the contents of the accompanying reply from paras 1 to 7 are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.



Rohit Shukla
DEPONENT

VERIFICATION

22 JAN 2026

I identify the above deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge. Verified at New Delhi on this ___ day of January 2026.

22 JAN 2026

CERTIFIED THAT THE DEPONENT

Sh. Smt. *Rohit Shukla*
S/o *P.N. Shukla*
Residing at *Panchsheel Wellington Crossing*
Ghaziabad, U.P.
Identified by Sh. Smt. *Sangeeta Bala*
Notary Public, Delhi
on **22 JAN 2026** at *16/18*
Sl. No. *16/18*
that the contents of the affidavit which have been read over & explained to him/her are true and correct to his/her knowledge.

Rohit Shukla
DEPONENT

Sangeeta Bala
NOTARY PUBLIC GOVT. OF INDIA

+91 99900 13358



Original Application No. 211 of 2025
In the Matter of -

REPLY ON BEHALF OF R 6 IN OA NO 211 OF 2025.pdf

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You
Document · 4 pages

SERVICE IN THE MATTER OF OA No 211 of 2025 in the matter of Ashwini Kumar Mishra Vs. State of Uttar Pradesh & Ors.

Respected Sir
Please find attached herein the copy of reply on behalf of R-6 in the matter of Ashwini Kumar Mishra Vs. State of Uttar Pradesh & Ors.

Regards
Rishabh Saini, Clerk

For
Rahul Kumar, Advocate
Counsel for Respondent No.6

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